

(2020) 12 SEBI CK 0038

In the Securities Appellate Tribunal Mumbai

Case No : Appeal Lodging No. 105, 271 Of 2020

G. R. K. Reddy & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 10-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0038

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M.T. Joshi, J

Bench : Division Bench

Advocate : Joby Mathew, Anubahv Ghosh, Ravishekhar Pandey

Judgement

1. Two weeks further time is allowed to the appellants to file rejoinder. Let the matter be listed on January 7, 2021.
2. Parties will seek instructions from the Registrar 48 hrs. before the date fixed on the issue whether the parties will be heard by the physical hearing or by video conference depending upon the prevailing situation on that time.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.